

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 305 OF 2016

Dated: 25th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

Assam Gas Company Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Ms. Aparna Vohra for R-1

ORDER

Learned counsel for the Respondent seeks four weeks time to file reply. He may file the same on or before 26.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.01.2017 after serving copy on the other side.

List the matter on **27.01.2017**. In the meantime, the Respondent/Board can proceed with the final determination of tariff.

(B.N. Talukdar)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson